

ITEM NO.304 (PH)

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No.3367/2020

ASHOK KUMAR SINHA

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[TO BE TAKEN UP AT 3.00 P.M.].....[PART HEARD BY: HON'BLE MR. JUSTICE J.B. PARDIWALA AND HON'BLE MR. JUSTICE K.V. VISWANATHAN]
(IA No. 225153/2026 - APPROPRIATE ORDERS/DIRECTIONS, IA No.54518/2024 - CLARIFICATION/DIRECTION, IA No. 184904/2023 - EXEMPTION FROM FILING O.T., IA No. 73609/2023 - EXEMPTION FROM FILING O.T., IA No. 28766/2024 - EXEMPTION FROM FILING O.T. IA No. 247125/2023 - EXEMPTION FROM FILING O.T., IA No. 221787/2026 - INTERVENTION/IMPLEADMENT, IA No. 231115/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 100859/2020 - STAY APPLICATION

Date : 08-10-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) :

Mr. Akash Vashishtha, Adv.
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Mr. Neeraj Kumar Sharma- 2135, AOR

For Respondent(s) :

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Mr. Annirudh Sharma-ii, Adv.
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Ms. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
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Mr. B K Satija, Adv.
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Mr. Manish Kumar- 2806, AOR

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Ms. Meghna Nag, Adv.

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Mr. Prakash Kumar Mangalam, Adv.
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Mr. Arnav Mehta, Adv.
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Mr. Shubham Upadhyay, AOR
Ms. Anukriti Bajpai, Adv.
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Mr. Neeraj Kumar Yadav, Adv.
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 Ms. Harshita Bhardwaj, Adv.
 Ms. Priyanshi Kumari, Adv.

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 Mr. Rahul Khurana- 3456, AOR
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 Ms. Srishti Jain, Adv.

Ms. Swati Ghildiyal, AOR
 Ms. Neha Singh, Adv.
 Mr. Adarsh Dubey, Adv.

Mr. Abhishek Saket, Adv.
 Mr. Sudeep Kumar- 2779, AOR
 Ms. Manisha, Adv.
 Ms. Rupali, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

1. We are informed by the learned counsel appearing for the State of Bihar that the flood situation has not yet improved. The water level has not receded. The high water level is coming in the way of the Authorities in carrying out the directions issued by this Court for removal of each and every unauthorized structure/encroachment between Nauzar Ghat & Nurpur Ghat.
2. Having regard to this natural calamity, we grant 12 weeks' time from today to the Authorities to complete the entire exercise.
3. Post this matter on 17-11-2026 at 2.00 p.m.

(VISHAL ANAND)
 DEPUTY REGISTRAR

(POOJA SHARMA)
 COURT MASTER (NSH)